

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.281/2007  
Dated the 21<sup>st</sup> day of August, 2008.**

**CORAM :**

**HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE DR.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

Mini K.P,  
PTC sweeper, Pazhanji 680 542  
now residing at Moolayil House,  
Akkikkavu P.O., Thrissur-680 519

... Applicants

By Advocate Mr.P.Ramakrishnan

V/s.

- 1 Union of India represented by  
Secretary to Government,  
Department of Posts,  
New Delhi-110 001.
- 2 Senior Superintendent of Post Offices(  
Thrissur Division, Thrissur-680 001. ... Respondents

By Advocate Mr.TPM Ibrahim Khan SCGSC

This application having been heard on 21st August, 2008, the Tribunal on the same day delivered the following

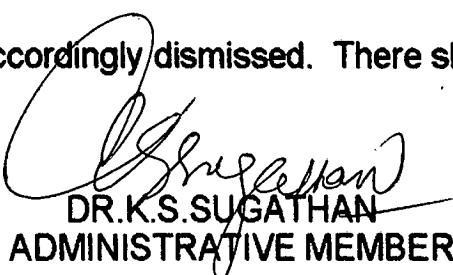
**(ORDER)**

**Hon'ble Mr.George Paracken, Judicial Member**

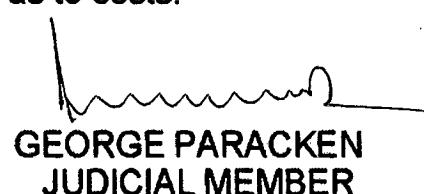
The applicant's prayer in this case is to give a direction to the respondents to appoint her as GDS BPM (Provisional) Akkikkavu Branch Post Office. She has also sought a direction to the respondents to consider her Annexure A-4 application dated 11.4.2007 for appointment as Branch Post Master, Akkikkavu Post Office on regular basis. The respondents has submitted that the post of GDS BPM fell vacant with effect

from 29.4.2007 due to discharge of the incumbent of of the post, on attaining the age of 65 years. The vacancy was notified vide Annexure A-3 dated 20.3.2007. Though there was no response from the Employment Exchange, there were 15 applications from outside. Based on the percentage of marks secured by candidates in the SSLC examination, a merit list was prepared. The applicant is at 14<sup>th</sup> position of the merit list. They have also filed the Annexure R-1, merit list prepared by them. According to the respondents, since there was only one vacancy, all the persons were not called for interview.

In our considered opinion, the respondents have followed the prescribed procedure in the appointment of GDS BPM, Akkikkavu Post office which fell vacant on 29.4.2007 and there is no merit in the contentions of the applicant. OA therefore, fails and the same is accordingly dismissed. There shall be no orders as to costs.



DR.K.S.SUGATHAN  
ADMINISTRATIVE MEMBER



GEORGE PARACKEN  
JUDICIAL MEMBER

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